

CP NO. 96(ND)/2012  
RT No.26/2016

Santosh Rachna & Anr.

...Petitioners

Versus.

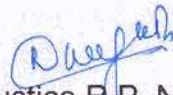
M/s New Suraj Transport Co. Pvt. Ltd.


...Respondents

Present: Mr. A.K.Kohli with Mr. Anshul Jain, Advocates for petitioners.  
Mr. Praveen Gupta, Advocate for Mr. Arun Saxena  
Advocate/Administrator.  
Mr. Neeraj Khanna, Advocate for Respondent No. 4.  
Mr. Anurag Chopra, Advocate for respondent No.5.

The whole day is likely to be consumed in part heard case CP No. 128/2007 / RT No. 39/2016, this matter is adjourned to 24.11.2016 for arguments. Mr. Parveen Gupta, Advocate submits that Mr. Arun Saxena, who was appointed as Administrator has already made written request for relieving him of his duties as Administrator.

Heard. The prayer is allowed with the observations that if there be an urgency, any of the parties can move appropriate application for appointment of another Administrator. It is further submitted by Mr. Parveen Gupta, Advocate that there are pending bills of Mr. Arun Saxena and the said issue will be taken up for hearing on 24.11.2016. The learned counsel for the petitioners, however, submits that the entire payment of Mr. Saxena is being borne by the petitioners.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

November 02, 2016

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